

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 426/MP/2019

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant /issue the RECs.

Petitioner : Yadu Sugar Limited (YSL)

Respondents : National Load Despatch Centre & Anr.

Date of Hearing : 17.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Sheshadri, Advocate, YSL
Shri Utkarsh Singh, Advocate, YSL
Shri Deepak Yadav, YSL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking direction to the Respondent, Uttar Pradesh New and Renewable Energy Development Agency (UPNEDA) to grant re-accreditation to the Petitioner's Plant with immediate effect and to the Respondent, National Load Despatch Centre (NLDC) to issue RECs. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 30.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.1.2020. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.
4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

